

[Deputy Speaker]

operate. We have no time. Yes, Mr. Abdul Samad.

(Interruptions)**

MR. DEPUTY-SPEAKER: Mr. Ram Vilas Paswan, we are conducting the House according to the rules. You change the rules. What are the rules on the subject? Matters under Rule 377 are to be presented in the House and 24 hon. Members have already read their statements under Rule 377 and none of them have insisted a reply because the rules say 'No'. Some other hon. Members want some reply from the Government. But I have already told Mr. Yadav that I have no objection if the Government themselves come forward. Then what is the use of insisting on that?

(Interruptions)**

MR. DEPUTY-SPEAKER: Don't record anything. Now, Mr. Abdul Samad.

(Interruptions)**

MR. DEPUTY-SPEAKER: I have already said, 'Don't record anything of what other Members say. Record only what Mr. Abdul Samad says.'

(Interruptions)**

SHRI RATANSINH RAJDA (Bombay South): Sir, may I have your permission?

MR. DEPUTY-SPEAKER: No, no. I am not permitting you. Mr. Abdul Samad may speak under Rule 377. Please don't record other things.

(xi) ALLEGED FINANCIAL STRAIN ON EDUCATIONAL INSTITUTIONS AND SCHOOLS ESTABLISHED BY MINORITY COMMUNITIES IN TAMIL NADU.

SHRI ABDUL SAMAD (Vellore): Under rule 377 I am making the following statement:

I want to bring to notice about a serious development which has a bear-

ing on the rights of establishing and managing the educational institutions of the minority communities, particularly in Tamil Nadu. Many of the educational institution and schools established by the minority communities have not been given due recognition and provided with grants for more than 2 years by the authorities concerned. The net result is that these educational institutions of the minority communities are experiencing serious financial constraints and many of them are on the verge of extinction. Minority communities feel greatly discouraged in starting educational institutions of their own choice. There has also been uncalled for suggestion by certain interested parties for the take over by Government of premier private institutions of the minority communities which have been serving students of all communities and in fact where majority of the students are drawn from communities other than the minority communities. It is unbecoming for anyone to incite the teaching staff or others to rise against the management of these institutions by the minorities.

I would appeal to the Government of India to take stock of the position, as it has become very serious and take remedial measures to assuage the feelings of the minorities, so that they can enjoy in fact the freedom given by the Constitution to run their own institutions.

(xvi) NEED TO INCREASE FINANCIAL ALLOCATION FOR EXPEDITIONS CONSTITUTION OF THE PROPOSED NEW RAILWAY LINE OF NANGAL-TALWARA IN HIMACHAL PRADESH.

PROF. NARAIN CHAND PARASHAR (Hamirpur): Under Rule 377, I am making the following statement:

Himachal Pradesh has not been given its due in the sphere of construction of new Railway lines. As per the observation of the Public Accounts

Committee of the Fifth Lok Sabha (vide 171st Report—New Railway Lines) not even a single kilometre new Railway line was constructed in Himachal Pradesh since Independence. Taking this into consideration, the then Minister for Railways Shri I.N. Mishra agreed to expedite the construction of Nangal-Talwara railway line passing mostly Himachal Pradesh and also crossing certain areas of Punjab, on a priority basis. He laid the foundation of this important Rail link on 22nd December, 1974 at Amb in Una district of Himachal Pradesh, after getting the commitment from the then Chief Minister of H.P. Dr. Y. S. Parmar that the State Government would bear the cost of land for this purpose.

In answer to Unstarred Question No. 276 on 3rd September, 1981 Hon'ble Deputy Minister for Railway informed the Lok Sabha that Rs. 12.50 crores would be provided in the Sixth Five Year Plan for the construction of this Railway line. The Supplementary Budget which provided Rs. 1 crore for starting the construction work was passed by the Lok Sabha on 8th September, 1981. On December, 3, 1981 in reply to another Unstarred Question No. 2049 the Hon'ble Deputy Minister stated that an amount of Rs. 2.5 crores would be provided during the year.

The actual construction work, however, was not taken up as the Planning Commission had not finally cleared the Project though it had approved it in principle in June 1981, after which it was included in the Supplementary Budget in September, 1981. Now that the Planning Commission has finally cleared the project and the Railway Board has also issued an urgency certificate for its construction, the money allotted for the construction is only Rs. 1 crore. Keeping in view the total cost of the project which comes to Rs. 33.5 crores as per estimates of 1981 and also taking into consideration the average cost of construction per kilometre for this line being over 39 lakhs of rupees and also the heavy contri-

bution offered by the State Government, it is essential that liberal financial allocation be made by the Government and the work is taken up expeditiously. The first phase of this line from Nangal to Amb, should be completed on a war footing. Amb should be developed as a terminal station and the work for the construction as well as for the provision for all facilities should be taken up simultaneously on a priority basis. The Planning Commission and the Ministry of Railways should ensure the provision of Rs 12.50 crores, as announced in the Lok Sabha on 3rd September, 1981. By according a high priority for the construction of this line, and by providing liberal financial allocation can alone the injustice to Himachal Pradesh be undone and the economic development of the region ensured. The early construction of CHANDIGARH-MORINDA rail link (45 kms) in Punjab and KALKA-PARWANOO B.G. Extension (5 kms) in H.P., both budgeted projects would also help this region.

MR. DEPUTY SPEAKER: Now announcement by H.S.

श्री राम विलास पासवान (हाजीपुर) :
उपाध्यक्ष जी, मेरा प्वाइंट ऑफ आर्डर
है।

MR. DEPUTY SPEAKER: There is no subject under discussion. There is vacuum in the House. You must take my permission to raise point of order.

SHRI RAM VILAS PASWAN: My point of order is regarding 377.

मेरा नियम 377 के सम्बन्ध में है। इसी सदन में चेयर ने रूलिंग दिया था कि कोई भी मॅम्बर जब 377 के अर्धीन कोई मामला उठाता है तो उसका एक महत्व रहता है। लेकिन पूरा सत्र समाप्त हो गया आज तक किसी भी माननीय सदस्य को इसका जवाब मंत्री की तरफ से नहीं दिया गया है। ऐसी